

(c) to (e) As per Master Plan of Delhi-2021, the land use of the site is 'Recreational/Neighbourhood Park' which is regulated by local authorities as per rules. No change of land use of the area has taken place.

Complaints for vibrations in CPWD quarters

†2011. SHRI BASHISTHA NARAIN SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of vibrations being felt in around 500 quarters of 33 blocks of CPWD in Phase-I and II situated on Baba Kharak Singh Marg due to Metro Airport Express Line;

(b) whether there is a danger to these houses of getting damaged on account of this vibration;

(c) the complaints lodged by citizens/MPs, Ministers in this regard till date and the details of action taken thereon; and

(d) the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) Vibration felt, in block 4-House No. 655 and Block 14-House No. 810 in phase I and Block 27-house no 1037 of Phase II of Baba Kharak Singh Marg. In this regard a letter has been written to Chief Manager of Delhi Metro Rail Corporation (DMRC).

(b) Yes, Sir. The conditions of the houses were precarious and repair work of staircase and roofs have already been carried out. Vibrations can be dangerous.

(c) and (d) Complaints were received from residents of the colony in this regard and based on the same letters were written to the Chief Manager, DMRC on 19.11.11, 15.02.12 and 04.10.12. DMRC *vide* their letter dated 03.10.2012 have intimated that the location of Train cross has been changed from the vicinity of occupied houses, so that the vibrations can be reduced.

Delhi Cooperative Societies Rules

2012. DR. JANARDHAN WAGHMARE: Will the Minister of URBAN

†Original notice of the question was received in Hindi.